

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00418/2018**

**Chandigarh, this the 10<sup>th</sup> day of April, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Jaswinder Singh Kooner, aged about 57 years, S/o Late Shri Ajit Singh, State Director, Nehru Yuva Kendra Sangathan, Haryana at Jwalamukhi Hostel, Gate No.1, Punjab Engineering College, Sector 12, Chandigarh and permanently resident of 3, Bindra Colony, Tripri Road, Patiala, District Patiala, Punjab (Group-A).

**....APPLICANT**

**(Present: Mr. Harinder Sharma, Advocate)**

**VERSUS**

1. Union of India through Secretary to Government of India, Ministry of Youth Affairs and Sports, Shastri Bhawan, C-Wing, New Delhi.
2. Nehru Yuva Kendra Sangathan, through its Director General, Office at Ground Floor, 4 Jeevan Deep Building, Parliament Street, New Delhi-110001.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

At the very outset, learned counsel for the applicant intends to withdraw the present Original Application (OA), to enable him to file representation, for redressal of his grievances, before the Competent Authority, at the first instance.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

Needless to mention, if the applicant files such representation, within a period of four days, then the same would be decided by the Competent Authority, by passing a speaking & reasoned order, and in accordance with law, within a period of ten days thereafter positively.

Meanwhile, the respondents are directed to maintain the status quo with regard to the posting of the applicant.

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**(P. GOPINATH)**  
**MEMBER (A)**

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 10.04.2018.**

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